

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI

ORIGINAL APPLICATION No.: 107 of 2021

S.M. Sivan,
Silver Cloud Estates,
Nilgiris.

.....Applicant (s)

Versus

The Government of Tamil Nadu,
Rep by its Secretary to Government,
Department of Environment & Forest,
Chennai and Others.

.....Respondent (s)

With

Original Application No. 42 of 2013 (SZ)
(Earlier O.A.No.525/2018 (PB))

P.Radhakrishnan,
Ooty.

.....Applicant (s)

Vs

The Union of India, MOEF,
Rep by its Secretary,
New Delhi and others.

.....Respondent (s)

With

Original Application No. 86 of 2017 (SZ)
(Earlier O.A.No.526/2018 (PB))

P.Subramani,
Gudalur, The Nilgiris.

.....Applicant (s)

Vs

The Government of Tamil Nadu,
Rep. by its Secretary
Department of Environment and Forest,
Chennai and 7 others.

.....Respondent (s)

With

Original Application No. 190 of 2015 (SZ)
(Earlier O.A. No.527/2018) (PB)

C.N.Prem Sagar,
Gudalu, The Nilgiris.

.....Applicant (s)

Vs

Gudalur Municipality,
Rep. by its Commissioner,\
Gudalur and 4 others

.....Respondent (s)


District Environmental Engineer
Tamilnadu Pollution Control Board
Udhagamandalam

With

Original Application No. 209 of 2015 (SZ)

(Earlier O.A.No. 528/2018 (PB))

Madayya,

Gudalur TK, The Nilgiris District & another

.....Applicant (s)

Vs

Gudalur Municipality,

Rep. by the Commissioner of Gudalur,

The Nilgiris District and 7 others.

.....Respondent (s)

**INDEPENDENT RESPONSE OF THE DISTRICT ENVIRONMENTAL
ENGINEER, TAMILNADU POLLUTION CONTROL BOARD,
UDHAGAMANDALAM, THE SIXTH RESPONDENT.**

I, Thiru P S Livingston, M.E., District Environmental Engineer, TamilNadu Pollution Control Board, Udhagamandalam, The Nilgiris District, aged about, 56 Years, having of Office at Additional Collectorate Complex, Finger Post, Udhagamandalam, solemnly and sincerely state as follows:

1. I am the District Environmental Engineer of TamilNadu Pollution Control Board for The Nilgiris District, and the sixthth respondent in this Original Application. As such, I am well acquainted with the facts and circumstances of the case, as available in the records.
2. This respondent denies all the averments made in this application, except those which are all specifically admitted herein. The applicant is put in to strict proof of the same.
3. In order dated 21.05.2021, this Hon'ble Tribunal have appointed Joint Committee comprising of (1) The District Collector, Udhagamandalam District, (2) a senior officer from the Tamil Nadu Pollution Control Board (TNPCB) deputed by its Chairman and (3) The District Forest Officer (DFO), Gudalur Division to inspect the area in question and submit a factual as well as action report, if there is any violation found. The Hon'ble Tribunal has fixed The Tamil Nadu Pollution Control Board as the Nodal agency for co- ordination and for providing necessary logistics for this purpose.


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4. It is respectfully submitted that this Respondent has been deputed by the member of the Joint Committee by the Chairman, TamilNadu Pollution Control Board, Chennai, and the Nodal officer of the Committee. It is further submitted that the Joint Committee has carried out the inspection, as ordered by this Hon'ble National Green Tribunal (SZ) on 17.07.2021. The Report of the Joint Committee is being filed separately, for the consideration of the Hon'ble National Green Tribunal (SZ) as directed.

5. It is submitted that the Gudalur Municipality is generating around 14 MT/Day of solid waste comprising of 3.5 MT dry waste, of which 1.5 MT is recycled and 2 MT of non recyclable dry waste such as waste rags, used diapers, sanitary napkins etc. or burned in a high temperature burner. Out of the 10.5 MT of wet waste generated, 1 MT of food wastes are taken to piggeries. 5.0 MT of wet waste is handled in micro composting centre. 3.5 MT of wet waste is composted in windrows. The wastes from the chicken stalls/ meat waste/ fish stall to the tune of 1 MT is processed in a semi mechanized box composting arrangement. The compost produced is sold out.

6. It is submitted for the kind consideration of the Hon'ble National Green Tribunal (SZ) that at the Solid Waste Management Facility of Gudalur Municipality located at 27th Mile, in R.S. No.:1281/(pt.) of Gudalur -2 village, Gudalur Taluk, The Nilgiris District, the management of the Solid Wastes is carried out in four sheds. In one of the shed, wherein there are 18 numbers of masonry tanks are present, wherein the micro composting is carried out. The shredder provided to shred the organic wastes in to smaller particles is also housed in this shed. This is a closed shed. The second shed is a top covered shed and the sides are open, wherein the wind-row composting is carried out. The Box-Composting machine is also housed in this shed. The third shed is a closed one, wherein the high temperature, controlled burning system for burning the rags, used sanitary napkins etc., is housed. This is having a capacity to burn around 2.00 MT of wastes in a day at a temperature of around 400^oC. The flue gas generated during the combustion process is cleaned with water scrubber, and let out through a stack of 15 m height. The scrubbing water collected in a series of three tanks, wherein the carbon particles are allowed to settle, and the water is allowed to cool and then recycled. The fourth shed is also an open one wherein the recyclable wastes are bailed and stored before despatched to actual users.


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7. It is to be submitted that the sides of the Solid Waste Management Facility is guarded with Solar Fencing, with a view to prevent the entry of elephants entering in to the Facility and cause damage to the amenities that are provided for the management of solid wastes. This was carried-out by Gudalur Municipality in compliance of the order dated 12.05.2017 in O.A. No.: 86 of 2017 filed by Thiru P. Subramani. It is submitted that the nearest residence from the facility is at a distance of about 500 m west and the residence of the applicant and the other workers of the Estate is about 800 m away.

8. It is also submitted that the Authorization to Gudalur Municipality, under the Solid Waste Management Rules, 2016, was granted by TamilNadu Pollution Control Board, in proceedings dated 12.04.2019. The subsequent renewal of authorization was granted in proceedings dated 23.07.2021, with validity up to 31.03.2026.

9. This respondent denies the averment made in Para 1 of the Application that because of the Garbage we are now put to untold health hazard and severe hardship and prejudice and this apart from the fact that there is absolutely no safety and we are forced to live in nightmare because of the Wild Elephant used to come to the dumping yard to eat the garbage, as baseless and frivolous. In as much as the Applicant's residence is located about 800 m away from the location of the Solid Waste Management Facility of Gudalur Municipality, the averments that, that there is absolutely no safety and they are forced to live in nightmare because of the Wild Elephant used to come to the dumping yard to eat the garbage, is not at all acceptable. It is known fact that the movements of elephants in Gudalur Taluk is a common phenomenon, and the Applicant's residential area is surrounded by Tea Estates, and if at all any elephant movement in their residential area, it could not be attributed to the existence to the Solid Waste Management Facility.

10. This Respondent denies the averment made in Para 2 of the Application that the Municipality is dumping all the wastes and garbage and burning the waste in the above mentioned place, this place is situated in a residential area where people belonging to all ages are living and this action creates lots of health hazard not only for the human being, but also for the wild animals. We are put to lot of health problems, not only because of the dumping waste/ garbage but also


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by the Wild Elephants which is getting attracted by seeing these garbage and used to come there in a group to eat and our lives are now under great danger, is contrary to the facts, arbitrary and without any evidence to support to their claim. The fact being, the garbage is not dumped- but processed in this location. Stating that the Facility is located in a Residential area is completely false and misleading. The nearest house is at least 500 m away and the residential area of the applicant is at least 800 m away. The Facility is provided with Solar Fencing as ordered by Hon'ble National Green Tribunal (SZ) in O.A. No.: 86 of 2017 dated 12.05.2017, which prevents the entry of elephants inside the facility. Therefore, the averment that wild animals come and eat the garbage is without any iota of truth and stated with ulterior motives.

11. The averment made by the Applicant in Para 3 of the Application that the 7th respondent is dumping garbage also with Plastic, Medical Waste, Chemical Wastes and Wastes of Butcher stall which emanates bad smell which is getting mixed in the air and thereby creates air pollution and during the rainy season water gets stagnated in this place which is mixed in the source of drinking water including the ground water and water get contaminated, ", that the Applicants and the workers of the estate are drinking this polluted and contaminated water which is not fit for human consumption and the same results in health hazard, are contrary to truth and completely false, and hence denied. It is submitted that the plastic wastes collected are bailed out and sent to recyclers and to cement kilns and The Biomedical Wastes and Chemical Wastes are not brought to the Facility at all. The Wastes from butcher stalls, fish market etc are composted in a Box Composter. There is not much appreciable odour in the facility, which the Joint Committee also observed during the inspection. Further no leachate is discharged from the Facility and no liquid waste from the Facility is discharged. No stagnation of water was also observed during the inspection, and it is to be mentioned that prior to the inspection to the facility on 17.07.2021, there were wide spread rains in that area. Hence, the averment that during the rainy season water gets stagnated in this place which is mixed in the source of drinking water including the ground water and water get contaminated is contrary to the truth and baseless.

12. The further averment made in Para 3 and Ground-E, that because of the butchers waste, house Flies and Mosquitoes which are really gigantic in size are generated in lakhs and lakhs which causes contagious illness not only to the residents but also to the tourists who come here to enjoy the climate and most of us are affected


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by Diarrhoea, Cholera etc., their lives has become a big question mark, are wrong and hence denied. Even though flies were noticed in the facility, the averment that Lakhs and lakhs are flies generated is a massive exaggeration. Mosquitoes were not noticed during inspection. The averment that Tourists are affected is misleading. There is no place of tourist importance is located nearby. The applicant is attempting to mislead the Hon'ble Tribunal, by presenting non-factual, exaggerated, frivolous, vexatious averments without any material evidence to support his claims.

13. The averment made in Para 6 that the subject area is an Elephant Corridor and that the Elephants are getting attracted because of the dumping of wastes and garbage, the garbage are thrown in plastic bags and the Elephants eat that also which results in death of elephants, are completely false averments. It is submitted that the wastes are not thrown away in the facility; but processed to compost and used as manure. It is to be pointed out that, if the processing facility is not there, that would result in a situation, wherein the wastes would be thrown haphazard manner, and thereby the threat that being eater by wild animals result in affecting their survival and health. That being the scenario, the attempt of the applicant claiming that the functioning of the facility is causing health hazards and hardship to wild animals and elephants is not at all true, and hence to be rejected. The further averment made in the same para that the residents are not able to live in their dwelling place without any fear, the Wild Elephants comes there in large number and that they don't know at what time the Elephants will come and there are many incidents that the villagers are attacked by Wild Elephants and their dwelling houses are destroyed by the Elephants and they fear for our life and property, could in no way attributed to the Solid Waste Management Facility of Gudalur Municipality, in as much as the residential area is at least 800 m away from the Facility. It is a well known fact that the entire Gudalur Taluk there are movement of wild elephants, and in as much as the residences of the applicant and the workers are located in Estates, there is likely that wild elephants roam that area.

14. This Respondent is in complete agreement with the claim made by the Applicant in Para 9, that it is the duty of the State to give clean environment. It is to be submitted that an aspect for ensuring the clean environment is proper collection, processing and management of the municipal solid waste generated. in the urban areas in particular. With a view to fulfill this obligation cast on them, Gudalur Municipality has established this Solid Waste Management Facility and operating the same. Its performance is found to be satisfactory. It is worth to mention that the indifferent attitude of the people towards the Solid Waste Management is one of the the main cause for not


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achieving the desirable goals in environmental condition of the State. The public, who are generating the garbage, are opposing the establishment of any system or infrastructure related to solid waste management nearer to their residence. **Not In My Back Yard (NIMBY) Syndrome**, prevail throughout the world, is considered to be the

root cause for the difficulties in implementing schemes, particularly those related to waste management. But, in this instant case, the facility is also not situated nearer to their residences, and 800 m away and as such for no tangible reason, objecting a public project, the Solid Waste Management Facility of Gudalur Municipality, without any material evidence for their objections is not at all acceptable. Therefore, it is submitted that the establishment and operation of the Solid Waste Management Facility of Gudalur Municipality in this location, should only be considered as a measure of ensuring clean environment to its residents, not otherwise as claimed by the Applicant.

15. It is submitted that the site at Padanthorai is Private Forest and more elephant movements prevail in that area. The terrain of Padanthorai site is also unfavourable and residences are very closer to the site. There are about 5 houses in the eastern side with the closest one being at 30 m distance. Similarly, the in the western side there are about 25 houses, starting from 100 m distance onwards. Moreover, processing the waste generated by Gudalur Municipality, to a site located in another local body would end up severe protests. Therefore, it is submitted without prejudice to the orders passed by this Hon'ble National Green Tribunal (SZ) in this matter, shifting the facility to Padanthorai site would not be a desirable and feasible proposition, on many counts viz. environmental, engineering, wild life perspective, sociological angle etc. Therefore, the averments made in Para 10 of the application is not sustainable.

16. As regards the averment made in Para 11 that Medical waste and butcher stall wastes from Kerala State is also dumped here is baseless, false and mischievous. There is no such incidence occurred and the Applicant is making such wild allegations only with a view to mislead this Hon'ble Tribunal. Similarly, the claim made in same that the area is an elephant corridor is also not correct. The Public amenities such as Hospitals, Mosque, Temple, Church, Tea Factory, dwelling area are located at least 800 m away, not close by as claimed in Para 11.

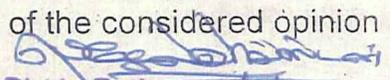
17. This respondent denies the averment made in Para 12 and Ground-G, of the Application that Garbage is dumped and burnt; Dioxins generated by burning of waste, the fire and smoke from the burning of garbage dumped will create smog,


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affect visibility of terrain, etc are false, baseless and hence denied. The fact being, the garbage is not dumped in that site, but processed as prescribed in the Solid Waste Management Rules, 2016. Only the rags and sanitary napkins which could not be processed or recycled alone are burnt under controlled condition. It is submitted that Dioxins would be generated only when chlorinated plastics are burnt, which is not the case at present, there is no possibility for Dioxin generation. Similarly, when no open burning is carried out, claiming that the fire and smoke from the burning of garbage dumped will create smog, affect visibility of terrain, etc are also baseless. It is submitted that Authorization to Gudalur Municipality under the Solid Wastes Management Rules, 2016 is granted in proceedings dated 12.04.2019 by Tamilnadu Pollution Control Board. Its subsequent renewal application is under process. It is further submitted that establishing and operating the Solid Waste Management Facility do not require any Environmental Clearance. It is required only for Land Fill, which is not the case. Therefore, the averment made in Ground-B is not tenable.

18. It is respectfully submitted that, as per the orders passed by the Hon'ble National Green Tribunal (PB), the remediation of the legacy waste has to be completed by April, 2021. Gudalur Municipality, in response have commenced the removal of the legacy waste, that were dumped at Thorapalli, S. No.: 750, 813/1 and 813/2 of Gudalur-1 Village, was commenced and waste to the tune of 1685 MT were removed. However, another 800 MT of waste remained, which need to be removed, which was delayed due to the COVID-19 pandemic, and the infection control activities, over which the entire Municipal machineries were deployed. However, Gudalur Municipality planned to borrow the seiver used at Coonoor Municipality and to carry-out the bio mining of the remaining 800 MT waste, and scheduled to complete in another 3 months. It is submitted that the progress made in so far is satisfactory, even though the same was not completed before April, 2021, as ordered, it is desired that the remaining waste to be removed/ processed within three months, as scheduled/ committed by Gudalur Municipality. It is further submitted, the progress made in this count would be monitored by this respondent, and in the event the progress made is found unsatisfactory, appropriate action would be contemplated.

19. As regards the shifting of the Solid Waste Management Facility to the Padanthorai site or some other site, this respondent is of the considered opinion


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that an attempt to shift the solid waste management facility to S. No.: 232/3 of Padanthorai village, over the present location is undesirable, would face a lot of public protests, involve litigation etc., and as such not practically possible. Furthermore, it is submitted that identifying a suitable land, within the territorial boundary of Gudalur Municipality, which would suit better to the present location is also very challenging, and such attempt would result in stiff opposition, whenever attempts are made to develop solid waste management facilities, in a new location, and end up in legal battles.

20. This respondent respectfully submit that the site at 27th Mile, in R.S. No.:1281/(pt.) of Guadalur -2 village, Gudalur Taluk, The Nilgiris District, where Gudalur Municipality is carrying out the processing of Solid Waste is suitable for that activity and that no adverse impact would be caused in view of carrying out of such activity. As such, this respondent is of the considered opinion, without prejudice to the orders passed by the Hon'ble National Green Tribunal (SZ) in this matter, in the larger interest of environment and public interest, it would be desirable to permit Gudalur Municipality to carry out Solid Waste management activities in this location. It is submitted that some of the short-comings in the operation could be rectified/ improved by better operation and maintenance. It is submitted that this respondent has addressed Gudalur Municipality to carry out certain measures to improve the performance, based on the observations made during the inspection made on 17.07.2021.

21. This respondent further submit to the Hon'ble Tribunal that in the event Gudalur Municipality is permitted to carry-out the Solid Waste Management/ Processing activities over a larger area, as against the one acre area over which this Hon'ble Tribunal permitted to carry out the operations, the performance would increase, and the constraints faced by the local body would cease. This respondent humbly submit that the Hon'ble Tribunal has imposed such restrictions on the basis that garbage was dumped / proposed to be dumped in this site, which is not the case at present. In as much as Gudalur Municipality is not carrying out any dumping of garbage and only the segregated waste is brought to the site and processed for reuse/ recycle/ composting, permitting Gudalur Municipality to continue their operations and allowing them to carry out the process over large area, would be of immense help for better managing the Municipal Solid Wastes generated in Gudalur Municipal area and for the better environmental upkeep of the Municipality.


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22. It is respectfully submitted that the Joint Committee constituted by this Tribunal vide order dated 21.05.2021, carried out the inspection of the solid waste management facility of Gudalur Municipality, located at 27th Mile, in R.S. No.:1281/(pt.) of Gudalur -2 village, Gudalur Taluk, The Nilgiris District, on 17.07.2021, in the presence of Hon'ble Justice (Retd.) Dr. P Jyothimani, Chairperson, State Level Monitoring Committee on Solid Waste Management for the State of Tamilnadu, and the Counsel for the Applicant, as instructed in order dated 30.06.2021, and based on the inspection and other materials, prepared a detailed Report, and the same is being submitted for the consideration of the Hon'ble Tribunal.

22. Therefore, it is respectfully prayed that this Hon'ble Tribunal to accept the Report of the Joint Committee and pass such other orders the Hon'ble Tribunal considers deem fit in the facts and circumstances of the case.

(Dated this 26th day of July, 2021, at Udhagamandalam)


District Environmental Engineer
Tamilnadu Pollution Control Board
Udhagamandalam

Sixth Respondent

VERIFICATION

I, P S Livingston, District Environmental Engineer, TamilNadu Pollution Control Board, Udhagamandalam, do hereby verify that the contents above mentioned are true and correct to the best of my knowledge, belief and information, and I have not suppressed any material fact.

(Dated this 26th day of July, 2021, at Udhagamandalam)


District Environmental Engineer
Tamilnadu Pollution Control Board
Udhagamandalam

Sixth Respondent



TAMILNADU POLLUTION CONTROL BOARD



Form II
[see rule 16 (1) (e)]

Authorization No:12 dated:23.07.2021

Proceedings No.,JCEE/TNPCB/CBE/F-0016/SWM/GUD-MUN/2021 dt: 23.07.2021

Sub: TNPCB - Gudalur Municipality, The Nilgiris District – Authorisation for Operation of waste processing facility under the Solid Waste Management Rules, 2016- Reg.

- Ref:** 1. Proceedings No. F17/JCEE/TPCB/CBE(Z)/SWM-Gudalur Mun TP 2019 dt: 12/04/2019
2. Your application for authorization dt. 19.07.2021
3. Inspection report received from DEE, TNPCB, Udhamandalam dated 21.07.2021

The Tamil Nadu Pollution Control Board after examining the proposal hereby authorizes the Commissioner, Gudalur Municipality, The Nilgiris District having administrative office at Gundalpet Road, Gudalur-643211 to operate waste processing/ recycling/ treatment/ disposal facility in the locations mentioned for the period upto 31.03.2026,

S. No.	Facility Name	Location of the facility	Maximum Quantity of waste
1.	Controlled Burning in the High Temperature Burner provided at a Temperature of 400°C.	SF.No.195/2-A, Gudalur Village, Ward 1 of Gudalur Town	2.0TPD
2.	Wind Row Composting	SF.No.1281 of Gudalur Village, ward No 1, Gudalur Town	3.5 TPD
3.	Micro Composting	SF.No.1281 of Gudalur Village, ward No 1, Gudalur Town	5.0 TPD
4.	Box Composter	SF.No.1281 of Gudalur Village, ward No 1, Gudalur Town	1.0 TPD

The Authorization is hereby granted to Gudalur Municipality for processing, recycling, treatment and disposal of municipal solid wastes of 14.0 MT/day.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

The Authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedule I and II under these rules.

The Tamil Nadu Pollution Control Board may, at any time, revoke any of the conditions applicable under the authorization and shall communicate the same in writing.

Any violation of the provision of the Solid Waste Management Rules, 2016 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

Conditionsof the authorisation:

1. This Authorisation is issued without prejudice to the orders passed by the Honourable National Green Tribunal, Principal Bench in their common order dated 26.11.2018 in O.A. No.: 526 of 2018, O.A. No.: 527 of 2018 and O.A. No.; 528 of 2018.
2. This Authorisation is issued without prejudice to the orders passed by the Honourable National Green Tribunal, Southern Bench in O.A. No.: 526 of 2018, O.A. No.: 527 of 2018 and O.A. No.; 528 of 2018 and that are proposed to be passed in these matters.
3. Granting of this order in no way grant any immunity from complying with the directions issued by the Honourable National Green Tribunal, Principal Bench in the said order.
4. All the directions passed by the Honourable National Green Tribunal, Principal Bench in their order dated 26.11.2018 and subsequent orders, if any in this matter shall be adhered with in letter and spirit.
5. The Gudalur Municipality shall apply for the consent of TNPCB, for their Composting Centre, comprising of Wind Rows composting and Micro Composting Centre.
6. The leachate generated shall be collected and reused in the composting process itself.
7. The Local Body shall keep vigil to ensure that the prevailing dumps are not put in to fire causing air pollution.
8. The quality of the ground Water around the dump locations shall be monitored periodically.
9. The Local Body shall carry-out the biomining of the remaining legacy waste and complete the same before 31.10.2021.
10. The Local body shall comply with the provisions of the Solid Waste Management Rules 2016.
11. The operator of the facility shall submit the Annual Report in Form-III to the local body on or before 30th day of April every year and the urban local body in turn shall submit the annual report in Form IV to the Tamil Nadu Pollution Control Board on or before 30th June every year.
12. All the standard operating procedures prescribed in the Solid Waste Management Rules, 2016, for the composting shall be scrupulously followed.
13. In the event the defunct wind-row facility is proposed to be made functional, the same shall be carried out after obtaining the consent of TNPCB and duly incorporating the same in the authorization now being granted, by making afresh application for the same.
14. Proper records on the wastes sent for recycling or any other beneficial uses shall be maintained.
15. The municipal solid wastes generated from Local Body shall be managed and handled in accordance with the compliances criteria and procedures laid down under Schedule I and II of the Solid Waste Management Rules 2016.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

16. The solid waste processing facility shall comply with the standards for composting as laid down under the Solid Waste Management Rules, 2016.
17. The Compound wall all around shall be provided at the disposal site to avoid the entry to stray animals inside the compost shed and carryover of waste to the surrounding by them.
18. Wastes brought to the facility shall not be burnt in open under any circumstances.
19. The local body shall ensure that the bio-medical waste and industrial hazardous wastes shall not be brought to the waste processing facility and shall be disposed in accordance with the Bio Medical Waste Management Rules, 2016 and hazardous and Other wastes (Management and Transboundary Movement) Rules, 2016 respectively.
20. The approach roads to the disposal site shall be maintained properly.
21. The local body shall adhere to the AAQ/ANL standards as prescribed by the Board and monitor the air quality regularly.
22. Biodegradable organic wastes shall only be composted.
23. The site shall not be used for dumping of solid wastes.
24. The local body shall ensure that no leachate finds access to the odai and open wells directly or indirectly.
25. Proper drainage for the collection and disposal of runoff shall be made so that the runoff does not gain access to the compost yard.
26. The local body shall encourage community composting / home composting so that the quantity of wastes arriving at the site is reduced.
27. The non biodegradable waste such as plastics shall be collected exclusively and it shall be disposed to plastic recycling industries and other beneficial uses.
28. The facility shall receive the Municipal Solid Waste after segregation of waste only.
29. The facility shall maintain proper records for the collection, treatment and for the production of manure.

Vhe
23/7/21


Joint Chief Environmental Engineer (M),
Tamilnadu Pollution Control Board,
Coimbatore.

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

To

1. The Commissioner,
Gudalur Municipality,
Gudalur, The Nilgiris
643211.

Copy to:

1. The member secretary,
TamilNadu Pollution Control Board, Chennai
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Udhagamandalam.
3. The District Collector,
The Nilgiris, Udhagamandalam.
4. Spare.